

thirds of the total coal production of the Company and there the need of the hour is to have the Coal Division under the MCL posted with a full time Director (Technical).

Therefore, I would request the Government to understand the urgency of the matter and take steps in this direction expeditiously.

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Deputy Speaker, Sir, with your permission I would like to draw the attention of the House to the recent cancellation of a cultural programme in Delhi by a Pakistani singer Ms. Abida Parveen, who is an eminent exponent of Sufiana music which is a common heritage of the entire sub-continent. This cancellation became necessary because of some administrative mix-up. But perhaps something needs to be said about the visa policy with regard to programmes of cultural importance.

As a diplomat, I know that there is a principle of reciprocity to govern the relations between two independent States, but when objectives are different, there cannot be an absolute reciprocity.

The objective of Pakistan is to keep the people of the two countries apart. Our objective is to promote contact and cultural interaction between the people of the Sub-Continent. Therefore, I plead that there should be a clear-cut policy on this matter that on programmes of cultural intercourse and on visit of Pakistani artistes to India, there should be an open-door policy and that visas should be granted readily to all Pakistani cultural experts for visits to India in the future so that Pakistan does not derive the propaganda advantage by declaring that we are not true to our word when talk about promoting cultural relations between India and Pakistan.

SHRI LOKANATH CHOUDHURY: Sir, I want to bring to the notice of the House that thousands of houses of Lolia fishermen, who have migrated from the coastal Andhra Pradesh and who have been staying near Konarak at the Sea Beach, had been burnt by some miscreants and the whole *basti* had been burnt. They have not got any houses now. They have lost all their fishing implements and their belongings. They are without clothes. But since they have not settled there—though they are staying there for fifty years—the Government of Orissa is not giving them any help under the ground that they are not the people of Orissa since their names are not there in the revenue records. These people's houses had been burnt. It is a human problem. Therefore, the Government of India should impress upon the Government of Orissa to give them help for rebuilding their houses. Unfortunately, the miscreants have not yet been arrested. They belong to the political parties. Those who did it, they have not yet been arrested. The Government had not taken action against those miscreants. So, I demand that the Government of India should impress upon the Government of Orissa to give them help to rebuild their

houses. The Prime Minister should also release some funds to these helpless people who are staying at the Sea Beach.

[Translation]

SHRI GUMAN MAL LODHA: Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of this august House to the atrocities perpetrated on the people of Rajasthan and North India living in Lakhimpur area of Assam. At first Shri Deepak Kumar Aggarwal and Shri Indra Singh Sethi were kidnapped in Lakhimpur and thereafter two body guards of a big leader were arrested. Later on, their dead bodies were recovered. It was found that there was a big conspiracy behind these murders. Many memoranda were served there, bandh and strikes were held... (Interruptions) A few legislators were involved in the murder of innocent people in 1992, 1993 and 1994 in Bojai, Bagaigaon, Kokrajhar and Barpata districts. Both guards were apprehended. They were murdered in police custody so that the entire issue may be hushed up. The body guards were murdered and two persons were murdered. Previously, Ulfa committed atrocities. Now Bangladeshi emigrants are committing atrocities. My submission is that the Government should issue a white paper about these murders, and the hon. Minister of Home Affairs should make a statement in this House.... It is a very serious matter. Two persons from Rajasthan have been murdered.. (Interruptions) Atrocities are being committed on persons from Rajasthan in Assam. Stringent action should be taken in this regard and the hon. Minister of Home Affairs should make a statement in this connection. (Interruptions)

[English]

MR. DEPUTY SPEAKER: If anything is against the Constitution, the names will be removed.

...(Interruptions)...

MR. DEPUTY SPEAKER: Can you expect a reply in the Zero Hour? Kindly oblige me.

...(Interruptions)...

MR. DEPUTY-SPEAKER: Rasa Singh Rawatji, you have read the rules. You are a seasoned politician. You cannot simply Rise as and when you like and talk. There is a rule for that. If at all you want a particular reply to be given on the floor of the House by a concerned Minister, there is a relevant provision in the rules. Why do you not make use of it?

(Interruptions)

[Translation]

SHRI GUMAN MAL LODHA: Neither he will give a statement about the bomb blasts in Delhi nor he will say anything about Assam. (Interruptions)

[English]

MR. DEPUTY-SPEAKER: No more explanations can be offered now. Your name was called and you were not present. Shri Basudeb Acharla's name was called he was

**Expunged as ordered by the Chair.